

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 273 OF 2025**

**IN THE MATTER OF:**

The Citizens Foundation ... Applicant

Versus

Central Pollution Control Board (CPCB) & Others ... Respondents

**INDEX**

<b>SI. NO.</b>	<b>PARTICULARS</b>	<b>PAGE NO.</b>
1.	Rejoinder on behalf of the Applicant against the Status Report filed by Respondent No. 4 (Delhi Pollution Control Board) along with supporting affidavit	1-10
2.	<b>Annexure No. A-1;</b> Copy of the directions issued by the CPCB dated 22.10.2021.	11-14
3.	<b>Annexure No. A-2;</b> Copy of the RTI application dated 13.06.2025.	15-16
4.	<b>Annexure No. A-3;</b> Copy of the reply dated 21.07.2025 received from the DPCC.	17-24
5.	Proof of service	25

Date: 16.12.2025

Filed by:

Place: New Delhi

Applicant

Through

**ANUJ AGGARWAL** CA, LL.B.

*Vikrant*  
**VIKRANT CHAWLA** B.Com, LL.B.

**MAYANK CHAUHAN** B.B.A, LL.B.

Advocates & Solicitors

Counsels for the Applicant

B-244, Greater Kailash Part-1,

New Delhi – 110 048

Date: 16.12.2025

Phones: 4064 8883/4, Mob. 9891363718

E-mail: [anujaggadv@gmail.com](mailto:anujaggadv@gmail.com)

[vikrantchawlaadv@gmail.com](mailto:vikrantchawlaadv@gmail.com)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**ORIGINAL APPLICATION NO. 273 OF 2025**

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The Citizens Foundation ... Applicant

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**REJOINDER ON BEHALF OF THE APPLICANT AGAINST THE  
STATUS REPORT FILED BY DELHI POLLUTION CONTROL  
COMMITTEE (RESPONDENT NO. 4)**

**MOST RESPECTFULLY SHOWETH,**

1. That the present Rejoinder is being filed on behalf of the Applicant in response to the Status Report dated 25.09.2025 filed by Respondent No. 4, the Delhi Pollution Control Committee (“DPCC”). The Applicant submits that the Status Report is incomplete, evasive, and fails to disclose the factual position regarding enforcement of the Plastic Waste Management Rules, 2016 (“PWM Rules”). Except where expressly admitted, the Applicant denies all averments made therein.
2. At the outset, the Applicant submits that the Respondent has sought to rely on selective inspections and outdated laboratory reports ( year 2022 of CIPT) while completely ignoring the central issue raised in the Original Application—namely, the continued use of prohibited multilayered plastic packaging (MLP) and laminated pouches by gutkha/pan masala/tobacco

manufacturers in violation of Rule 4(f) and 4(i) of the PWM Rules. The Respondent has further failed to disclose compliance with the binding directions issued by the CPCB mandating closure, recovery of Environmental Compensation (EC), and action against violators. Further, from the response it revealed that DPCC has made no efforts to implement the Plastic Waste Rules.

3. The Applicant further submits that serious discrepancies and gaps in enforcement as has been independently verified through an RTI application dated 13.06.2025 filed before all State/UT Pollution Control Boards/Committees, including DPCC, wherein details of consents issued, notices served, closures ordered, and EC recovered from gutkha/pan masala units after 08.01.2021 have been sought. The reply received from DPCC dated 21.07.2025 discloses that only four CTOs were granted in the West District and fails to provide proper information for other districts, thereby reinforcing the Applicant's contention that the Status Report does not reflect accurate and complete regulatory data.

**A. NON-COMPLIANCE WITH CPCB DIRECTIONS DATED  
22.10.2021**

4. That the Hon'ble Tribunal in its Order dated 30.05.2025 noted that CPCB had issued directions to 25 manufacturers mandating immediate closure, switching to alternate packaging and deposit of Environmental Compensation (EC).
5. That the Status Report of DPCC is completely silent on:
  - a. Whether any of the units complied with closure directions;
  - b. Whether EC was recovered from any violator;
  - c. Whether time-bound action plans were submitted and approved;

- d. Whether the Respondents ensured implementation of the said binding directions.
6. That such omission is a clear indication that the statutory mandate and the CPCB's directions have not been implemented on ground.
7. As per the records, the CPCB issued directions to five units in Delhi and instructed the DPCC to monitor the closure of these units and submit compliance reports. However, the DPCC has remained completely silent on these directions. This clearly indicates that no communication or compliance report has been furnished to the CPCB, despite its repeated directions to the State/UT Boards. Copy of the directions issued by the CPCB dated 22.10.2021 is annexed herewith as **Annexure No. A-1**.

## **B. INSPECTIONS ARE SUPERFICIAL, POST-OA, AND DO NOT ESTABLISH COMPLIANCE**

8. That the inspections cited in the Status Report were conducted only after filing of the OA and are thus self-serving.
9. That the inspections cannot establish compliance in an industry notorious for supply-chain-based packaging violations. No material has been placed on record regarding:
- Market-level verification of sachets;
  - Random sampling;
  - Packaging procurement records;
  - Warehouse inspection;
  - Verification of distribution channels.
6. That absence of market sampling—despite widespread availability of plastic sachets—renders the Status Report unreliable and incomplete.

**C. RELIANCE ON OUTDATED CIPET REPORTS IS MISPLACED**

7. That the Report relies upon CIPET analysis from 2022 and 2024, which does not reflect the current status of compliance in 2025.
8. That the CIPET report fails to examine whether the packaging material contained multilayered film or thin plastic lamination—forms of prohibited plastic not easily detectable through casual inspection.
9. Hence, reliance on outdated and limited sampling is wholly inadequate for determining compliance under Rule 4(f) and 4(i) of the PWM Rules, 2016.

**D. FAILURE TO TRACE ACTUAL MANUFACTURING LOCATIONS**

10. That the Status Report states that certain premises listed by CPCB are being used for residential/office purposes. However, the Respondents have failed to trace the actual operational sites of these manufacturers.
11. That shifting operations to undisclosed locations is a known method adopted by such units to evade regulatory action, and Respondents have taken no steps to identify such alternate premises.

**E. NO ACTION ON ENVIRONMENTAL COMPENSATION (EC)**

12. That the CPCB guidelines mandate levying, recovering, and escalating EC with penal interest.
13. That the Status Report does not disclose a single instance of:
  - EC computation,
  - Issuance of demand notice,
  - Recovery,
  - Escalation of EC,
  - Closure for non-payment.

14. That failure to implement EC Guidelines defeats the mandate of the PWM Rules, 2016 and the directions of this Hon'ble Tribunal.

#### **F. FAILURE TO ADDRESS APPLICANT'S EVIDENCE AND REPRESENTATION**

15. That the Applicant's representation dated 23.04.2025 to CPCB regarding illegal use of plastic packaging has not been acted upon till date.

16. That none of the evidence provided by the Applicant—market samples, photographs, media reports—has been rebutted or even referred to in the Status Report.

#### **G. STATUS REPORT IS INADEQUATE AND DESERVES REJECTION**

17. That in view of the above, the Status Report fails to comply with the directions of this Hon'ble Tribunal and does not reflect the ground reality of rampant usage of prohibited plastic sachets for pan masala/gutkha.

#### **H. ADDITIONAL SUBMISSION**

18. The Applicant submits that it has independently filed an RTI application seeking detailed information from the concerned State/UT Pollution Control Boards/Committees regarding the implementation of the Plastic Waste Management Rules, 2016. The RTI sought the following particulars:

*a. The number of Gutkha and Pan Masala manufacturing units that have been granted Consent to Establish (CTE) or Consent to Operate (CTO) by the SPCB from 08.01.2021 till date.*

*b. The number of such units to whom notices have been issued pursuant to CPCB's directions under Section 5 of the Environment (Protection) Act, 1986, for storing, packing, or selling products in plastic packaging during the said period, along with copies of the notices.*

- c. The names and details of units that have been ordered to shut down, suspended, or closed following such notices.*
- d. The names and details of units upon whom Environmental Compensation has been imposed for violations of environmental laws or the PWM Rules during the period beginning 08.01.2021.*
- e. Details of revocation, suspension, or non-renewal of CTOs for Gutkha and Pan Masala units during the relevant period, including the grounds and dates of action.*
- f. Copies of Minutes of Meetings of the Pollution Control Board or other authorities wherein decisions regarding revocation of CTO, closure of units, or issuance of directions against these units were taken.*
- g. Copies of note sheets, file notings, or internal correspondence forming the basis of decisions relating to revocation of CTOs, closure orders, or statutory directions against such units.*

Copy of the RTI application dated 13.06.2025 is annexed herewith as **Annexure No. A-2.**

19. That in response to the said RTI, the DPCC has furnished a reply dated 21.07.2025, wherein it has disclosed that only four CTOs have been granted to units engaged in the activity of “Supari (Betelnut) and Pan Masala Grinding” in the West District after 08.01.2021. However, no complete or proper information has been provided in respect of the other districts. Copy of the reply dated 21.07.2025 received from the DPCC is annexed herewith as **Annexure No. A-3.**
20. In view of the above submissions, the Applicant respectfully submits that the Status Report filed by DPCC is incomplete, misleading, and fails to demonstrate any real compliance with the PWM Rules. The Respondent has not addressed the continued use of prohibited plastic packaging nor shown implementation of CPCB’s mandatory directions regarding closure and recovery of Environmental Compensation.
21. It is further submitted that the deficiencies noted in the Status Report stand corroborated by the Applicant’s RTI proceedings. The RTI reply dated 21.07.2025 furnished by DPCC provides only partial data relating to CTOs

and is silent on enforcement measures such as notices issued, closures ordered, EC imposed/recovered, or revocation of consents. The absence of complete information under RTI further exposes the lack of transparency and inadequate record-keeping on part of the Respondent.

22. Accordingly, the Applicant prays that this Hon'ble Tribunal may be pleased to reject the Status Report filed by Respondent No. 4 as deficient, vague, and non-compliant; and direct the Respondents, including DPCC and CPCB, to undertake comprehensive enforcement steps including market surveillance, tracing of operational units, computation and recovery of Environmental Compensation, and strict implementation of Rule 4(f) and 4(i) of the PWM Rules, 2016.

23. The Applicant also prays that the Respondents be directed to supply complete district-wise enforcement data as sought in the RTI application dated 13.06.2025, and to place the same before this Hon'ble Tribunal to ensure accountability and transparency in regulatory action.

24. The Applicant craves leave to file further submissions, documents, and evidence in support of the present Rejoinder, if so required.

## PRAYERS

In light of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) Reject the Status Report filed by DPCC as incomplete, evasive, and non-compliant with the Tribunal's Order dated 30.05.2025;
- b) Direct CPCB, DPCC, and UPPCB to conduct comprehensive inspections across manufacturing units, warehouses, distributors, and market outlets with proper sampling and seizure of illegal packaging;

- c) Direct CPCB and State Boards to strictly implement CPCB directions dated 22.10.2021, including recovery of Environmental Compensation with applicable interest;
- d) Pass any further order(s) in the interest of justice, public health, and environmental protection.

AND FOR THIS ACT OF KINDNESS, THE APPLICANT, AS IN DUTY BOUND, SHALL EVER PRAY.

Date: 11.12.2025

Filed by:

Place: New Delhi

Applicant

Through

**ANUJ AGGARWAL** CA, LL.B.

*Vikrant*  
**VIKRANT CHAWLA** B.Com, LL.B.

**MAYANK CHAUHAN** B.B.A, LL.B.

Advocates & Solicitors

Counsels for the Applicant

B-244, Greater Kailash Part-1,

New Delhi – 110 048

Date: 11.12.2025

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[vikrantchawlaadv@gmail.com](mailto:vikrantchawlaadv@gmail.com)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 273/2025**

**IN THE MATTER OF:**

**The Citizens Foundation**

**... Applicant**

**Versus**

**Central Pollution Control Board (CPCB) & Others**

**... Respondents**

**AFFIDAVIT**

I, Saddam Mujeeb, son of Shri Mujeeb Ahmed, aged about 30 years, presently serving as the President of the Citizens Foundation, having its office at 151/1, Second Floor, Street No. 9, Zakir Nagar, Jamia Nagar, Okhla, New Delhi – 110025, do hereby solemnly affirm and state as under:

1. That I have filed the accompanying rejoinder to the reply submitted by Respondent No. 4, and I am fully acquainted with the facts of the case. I am, therefore, competent to swear this affidavit.
2. That the accompanying rejoinder has been prepared by my counsel under my instructions. The contents thereof may kindly be read as an integral part of this affidavit to avoid repetition.
3. That the contents of the rejoinder have been read out and explained to me in the vernacular language by my counsel.
4. That the contents of the said rejoinder are true and correct to my knowledge, and the same may be treated as part and parcel of this affidavit, the repetition of which is avoided for the sake of brevity.

*Saddam Mujeeb*  
DEPONENT



**VERIFICATION:**

I, the deponent above named, do hereby verify that the contents of this foregoing affidavit are true and correct to my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this 10<sup>th</sup> Day of December, 2025.

*Saddam Mujeeb*  
DEPONENT



11 DEC 2025

ATTESTED

*AA*  
NOTARY PUBLIC DELHI (INDIA)



F.No. B-11011/UPC II/PWM/ 2020-21

October 22, 2021

To,

The Member Secretary  
(As per list)

**Sub: Directions under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.**

**WHEREAS** in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

**WHEREAS** Under Rule 4(f) of PWM Rules 2016 - Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

**WHEREAS** Under Rule 4 (i) of PWM Rules 2016- Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

**WHEREAS** In view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

**WHEREAS** samples of gutkha/pan masala were collected during market survey having manufacturing units in States/UTs (List enclosed) and it was observed that plastic was used in packaging of gutkha/pan masala; and

**WHEREAS** Show cause notice dated February 05, 2021 was issued concerned industries vide as to why action including levying Environmental Compensation and / or closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules; and

**WHEREAS** the fact that the samples were collected from the field was contested by most of the units citing legal procedural requirements for sample collection.

**WHEREAS** CPCB visited the site on July 06, 2021 and these industries could not be inspected as it was non-operational/had discontinued operations/ address could not be located (details enclosed)

**WHEREAS** usage of plastic for packaging of gutkha/pan masala is in violation Plastic Waste Management Rules, 2016; and

Contd...

**NOW THEREFORE** In view of above and in exercise of powers vested under Section 5 of EPA, the following directions are issued to your office:

- (i) To revoke consents, if any, issued to these units
- (ii) To locate these units and ensure their closure

You are required comply with above Directions and submit action taken report by October 25, 2021 to this office.

  
(Tanmay Kumar)  
Chairman 

Copy to:

1. **The Joint Secretary (CP Division)**  
**Ministry of Environment, Forests & Climate Change**  
Indira Paryavaran Bhawan,  
Jor Bagh Road,  
New Delhi – 110003
2. **Incharge, IT Division**

  
(Prashant Gargava)  
Member Secretary

*o/c*

List of units

S.No.	Name of Industry allotted	industry inspected	Name of state
1.	M/s. Raj Darbar Group Pvt. Ltd. Khasra No. 31/22 Village -Zindpur, G.T. Karnal Road North West Delhi 110036	Unit discontinued	Delhi
2.	M/s Rajat Food Products, Near Navgyat College, Delhi – 110081,	Unit discontinued	Delhi
3.	M/s. AFT Tobacco (P) Ltd, Rama Road, Delhi - 110015	unit closed during inspection	Delhi
4.	M/s. Harsh Infinity Flavour Pvt. Ltd.: Behind RT export Piyahri, Maniyari, Narela road, Kundali, Sonapat, Haryana	Unit discontinued	Haryana
5.	M/s Ashish Enterprises Krishna Colony near Kalari ward number 51, Sikandarkampoolashkar, Gwalior, Madhya Pradesh - 474001	unit closed during inspection	Madhya Pradesh
6.	M/s. Day & Company Kesar Silver, Pan Masala DAY & CO., 133/157, Rattu Purwa TP Nagar, Kanpur – 208023, Uttar Pradesh	unit closed during inspection	Uttar Pradesh
7.	M/s. Ruchiflavours LLP, unit II At & PO M/s Ruchi Flavours LLP, Unit-I (Formerly Pan Parag India Limited) Plot No. 958 , B, and 602 At+PO: Dasrath, Tal. Vad, Dist: Vadodara391740	unit closed during inspection	Gujrat
8.	A. J. Sugandhi Pvt. Ltd., Panki Site- 1, Kanpur-208022	unit closed during inspection	Uttar Pradesh
9.	SSR FlavoursPvt Ltd. A-63, Second Floor, GT Karnal Road Industrial Area Delhi, North West -110033	wrong address	Delhi
10.	M/s. Mahalakshmi Devi Flavours Pvt Ltd 108/49 Gandhi Nagar Kanpur Up 208012 (ii) M/s.	wrong address	Uttar Pradesh
11.	STYLE Enterprises, Pvt. Ltd., Premises No.20 Flisrt floor, SGM Plaza, 8/226, Arya Nagar, Kanpur U.P. 208002	wrong address	Uttar Pradesh
12.	Kay tabacco works pvt. Ltd. 5-A, Dda Flats Mansarover Park, Near Govt. School Delhi North East DI 110032 In	wrong address	Delhi
13.	Pan Parag, Pan Masala & Gutkha Division: A-111 Sector IV Noida	wrong address	Uttar Pradesh
14.	M/s. A.K.Pan products Govindpura Industrial area, Bhopal MP, PIN 462023	wrong address	Madhya Pradesh

S. No.	State/UT
1.	<b>The Member Secretary</b> <b>Gujarat Pollution Control Board</b> Paryavan Bhavan, Sector 10- A Gandhinagar – 382 043
2.	<b>The Member Secretary</b> <b>Haryana State Pollution Control Board</b> C-11, Sector-6. Panchkula, Haryana - 134109,
3.	<b>The Member Secretary</b> <b>Madhya Pradesh Pollution Control Board</b> Parayavaran Parisar, E-5, Arera Colony Bhopal – 462 016, Madhya Pradesh
4.	<b>The Member Secretary</b> <b>Uttar Pradesh Pollution Control Board</b> Building.No. TC-12V Vibhuti Khand, Gomti Nagar Lucknow-226 010
5.	<b>The Member Secretary</b> <b>Delhi Pollution Control Committee</b> 4 <sup>th</sup> floor, ISBT Building, Kashmiri Gate, Delhi – 110006

020/06/25

To,

The Public Information Officer,  
Uttar Pradesh Pollution Control Board (UPPCB),  
10-A, Vibhuti Khand, Gomti Nagar,  
Lucknow-226010, Uttar Pradesh, India.

डाक प्राप्ति रसीद  
प्राप्ति दिनांक 19/06/25  
प्राप्तकर्ता के हस्ताक्षर  
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

**Subject:** Request for information under the Right to Information Act, 2005 regarding enforcement of Plastic Waste Management Rules, 2016 against Gutka and Pan Masala manufacturers.

**Respected Sir/Madam,**

I, Saddam Mujeeb, son of Shri Mujeeb Ahmed, resident of 151/1, Second Floor, Street No. 9, Zakir Nagar, Jamia Nagar, New Delhi – 110025, mobile number: 9990544633, email id: [info.thecitizensfoundation@gmail.com](mailto:info.thecitizensfoundation@gmail.com), wish to seek information as under:

1. That the **number of Gutka and Pan Masala manufacturing units** to whom SPCB has issued CTO/CTE from 8th January 2021 to the present date
2. That, from 8th January 2021 to the present date, **number of Gutka and Pan Masala manufacturing units** to whom notices have been served after direction of CPCB under **Section 5 of the Environment (Protection) Act, 1986** for the enforcement of the Plastic Waste Management Rules, 2016, for **storing, packing, or selling** such products in plastic packaging **from 8th January 2021 to date**. Please provide the copies of notices.
3. That, from 8th January 2021 to the present date, the **names and details** of Gutka and Pan Masala manufacturing units that have been **ordered to shut down** or whose operations have been **suspended or closed** following the issuance of these notices.
4. That, from 8th January 2021 to the present date, the **names and details** of Gutka and Pan Masala manufacturing units upon which **Environmental Compensation** has been imposed for **violations of environmental laws or the Plastic Waste Management Rules**, during the period from **8th January 2021 till date**.

BK

1/7/25

WMD  
02

5. That, from 8th January 2021 to the present date, the details of **revocation, suspension, or non-renewal of Consent to Operate (CTO)** for any Gutka and Pan Masala manufacturing units during the same period, including **grounds and dates of action**.
6. That provide **copies of the Minutes of Meetings** held by the Pollution Control Board or relevant authorities wherein **decisions regarding revocation of Consent to Operate (CTO), closure of units, or issuance of directions** against Gutka and Pan Masala manufacturing units were discussed or approved, from **8th January 2021 to the present date**.
7. That provide **copies of the official note sheets, file notings, or internal correspondence** that formed the basis for taking decisions related to the **revocation of CTOs, issuance of closure orders, or any statutory directions** against Gutka and Pan Masala manufacturing units during the period from **8th January 2021 to the present date**.

**I hereby inform that following formalities have been completed by me:**

**That I have deposited the requisite fee of Rs. 10/- by way of Postal Order bearing number 66F 324678 ) favoring the PIO, Uttar Pradesh Pollution Control Board (UPPCB), 10-A, Vibhuti Khand, Gomti Nagar, Lucknow-226010, Uttar Pradesh, India, dated 13.06.2025.**

- **That I am 'Citizen' of India and I am asking the information as 'Citizen'.**

*Saddam Mujeeb*

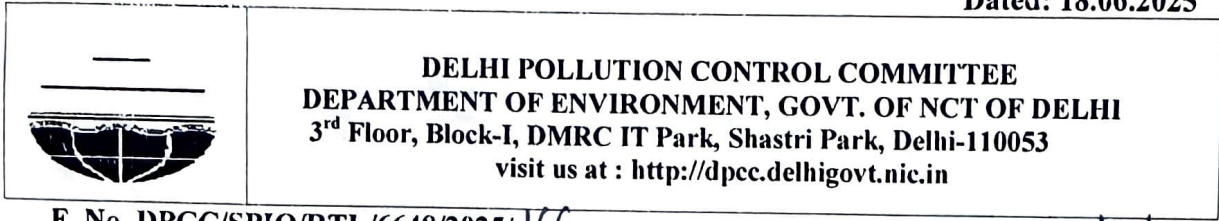
(Saddam Mujeeb)

13.06.2025

Speed Post

ID-6648

Dated: 18.06.2025



F. No. DPCC/SPIO/RTI /6648/2025/ 166

Dated 21/07/2025

To,

✓ Sh. Saddam Mujeeb  
151/1, 2<sup>nd</sup> Floor, Street No-9  
Zakir Nagar, Jamia Nagar  
New Delhi-110025

**Sub.: Information under Right to Information Act, 2005, sought by Sh. Saddam Mujeeb, 151/1, 2<sup>nd</sup> Floor, Street No-9, Zakir Nagar, Jamia Nagar, New Delhi-110025 (ID-6648) dated 18.06.2025.**

Sir,

Please find enclosed herewith the information sought by you vide RTI application received on 18.06.2025.

If you are not satisfied with the information as provided to you ,you may file an appeal under section 19 of the RTI Act, 2005 to the first Appellate Authority, whose particulars are as under:

**“Member Secretary, DPCC, 3<sup>rd</sup> Floor, Block-I, DMRC IT Park, Shastri Park, Delhi-110053”.**

Yours sincerely,

  
(M.S. Rawat)  
SPIO, DPCC

Encl: as above

RTI ID No: 6648  
Dated:- 18.06.2025

CMC-VI, Delhi Pollution Control Committee

F.No. - DPCC/CMC-VI/2025/RTI/597

Dated: 16/07/2025

Subject: Information under RTI Act 2005, sought by Sh. Saddam Mujeeb, 151/1, 2nd Floor, St. No. 9, Zakir Nagar, Jamia Nagar, Delhi - 25

Reply :-

1. Total 04 CTO has been granted to the units in the activity of "Supari (Betelnut) and Pan Masala Grinding" after 08.01.2021 in West District as per records available online.
- 2-7. No such action/notices found after 08.01.2021 as per records available in CMC-VI.



Vivek Kr. Pandey  
AEE(CMC-VI)



S. K. Goyal  
SEE(CMC-VI)



Ajeeta Agrawal  
AD (CMC-VI)

SPIO

RTI/D/6648  
17/7/25

**RTI ID No. 6648****Date: 18.06.2025**

Reply of Information under RTI Act 2005, Sought by Sh. Saddam Mujeeb,  
151/1, 2<sup>nd</sup> Floor, St. No 09, Zakir Nagar, Jamia Nagar, New Delhi-110025.

Q.NO	REPLY
1	May please refer <a href="https://dpccocmms.nic.in/">https://dpccocmms.nic.in/</a> for details.
2	No such compiled data is available in office of CMC-IV.
3-7	May please refer ( <a href="https://dpccocmms.nic.in/standardMaster/consentActivityList.gsp">https://dpccocmms.nic.in/standardMaster/consentActivityList.gsp</a> ) for details.

(T/C-CMC-IV)

1906/CMC-4  
09/07/2025

09/07/2025  
(Sarim Zameer)  
JEE, CMC-IV

To  
SPIO, DPCC


Sloshy has


RTI D/1339  
14/07/25


**Sub: - Information under RTI Act, 2015 sought by Sh. Saddam Mujeeb, 151/1, 2<sup>nd</sup> Floor. St. No – 9, Zakir Nagar, Jamia Nagar, New Delhi – 110025.**

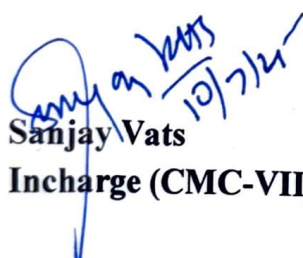
**Ans: - 1.** Please refer DPCC Website at <https://dpcc.delhigovt.nic.in>.

**Ans: - 2, 3, 4, 5, 6 & 7.** No compile data available in the material form.

  
10/07/25  
**Ankit Tomar**  
**AEE (CMC-VII)**

  
10/07/25  
**Ashish**  
**JEE (CMC-VII)**

  
10/07/25  
**Ravinder**  
**DEO (CMC-VII)**

  
10/7/25  
**Sanjay Vats**  
**Incharge (CMC-VII)**

**SPIO**

CMC-VII/931  
11/07/2025

RTI/9/298  
11/07/25

ID No: 6648

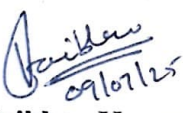
Date: 18.06.2025


**Subject:** Information under RTI Act, 2005 sought by Sh. Saddam Mujeeb, 151/1, 2<sup>nd</sup> Floor, Street No. 9, Zakir Nagar, Jamia Nagar, New Delhi-110025.

**Reply:**

S. No.	Reply
Questions (1-4)	Kindly refer to official Website of DPCC ( <a href="http://www.dpcc.delhigovt.nic.in">www.dpcc.delhigovt.nic.in</a> ).
Questions (5-7)	No such compiled information available in CMC-V.

  
Vikas Khatuja  
EE, CMC-V

  
Vaibhav Kumar  
AEE, CMC-V

  
Sajjan Kumar  
JEE, CMC-V

SPIO

RTI/D/1287  
10/07/25

RTI ID No. 6648Date: 18.06.2025Reply of Information under RTI Act 2005, Sought by Sh Saddam Mujeeb,  
151/1, 2<sup>nd</sup> floor, St. no-9, Zakir Nagar, Jamia Nagar, New Delhi 110025

Q. No.	Reply
1-8	There is no unit engaged in Gutka and Pan Masala manufacturing in the area of CMC 2 as per the OCMMS record.

1334/CMCIT  
30/06/25

RTI ID/130  
1/7/25

To  
SPIO, DPCC

Khatam  
AEE, CMC-2

DW  
EE, CMC-2

Amrinder  
JEE, CMC-2  
Mansh  
JEE, CMC-2

*[Signature]*

ID No. 6648

Date:-18.06.2025

Reply w.r.t. information sought by Sh. Saddam Mujeeb, 151/1, Second Floor, Street No. 9, Zakir Nagar, Jamia Nagar, New Delhi-110025 under RTI Act, 2005

Ans.1-7. No such compiled information available.

  
Incharge(CMC-III)

  
AEE(CMC-III)

  
JEE(CMC-III)

SPIO

1193/CMC-III  
30-6-25

RTI/D/124  
30/06/25

ID No. : 6648

Date: 18.06.2025

**Subject:** Information under RTI Act, 2005 sought by **Sh. Saddam Mujeeb, 151/1, 2<sup>nd</sup> Floor, Street No. 9, Zakir Nagar, Jamia Nagar, New Delhi-110025.**

Reply:

S.No.	Reply
1	Information available on DPCC website. Please refer DPCC OCMMS portal. <a href="https://dpccocmms.nic.in/">https://dpccocmms.nic.in/</a>
2-7	No such compiled information available with CFC-I in material form.

*P. Khatri*  
10/07/2025

Priyank Khatri  
JEE, CMC-I

Ajay Singh Meena  
AEE, CMC-I

*Aj Singh*  
11/07/25

*M.S. Rawat*  
11/7/2025  
M.S. Rawat  
SEE, CMC-I

RTI 10/1344  
15/07/25

SPIO



Vikrant Chawla <vikrantchawlaadv@gmail.com>

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## Advance Service - Rejoinder to the SR filed on behalf of respondent no.4 in the matter titled 'The Citizens Foundation vs. Central Pollution Control Board (CPCB) & Ors'

5 messages

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**Vikrant Chawla** <vikrantchawlaadv@gmail.com> Tue, Dec 16, 2025 at 10:09 PM  
To: imc.moefcc@gov.in, ccb.cpcb@nic.in, mscb.cpcb@nic.in, grievance@uppcb.in, chdpcc@nic.in, accounts@panbahar.in, Shikhar Pan Masala <shikharpanmasalacompany@gmail.com>, vishnuexportcompany@gmail.com, contact@dilbaghgroup.com, njainfca@yahoo.co.in, signature.panmasala@yahoo.com, vimalpanmasalacompany@gmail.com, "S. Jaina & Associates" <sjainaassociates@gmail.com>, abhatra2001@gmail.com  
Cc: The Citizens Foundation <info.thecitizensfoundation@gmail.com>

Dear Sir/Madam,

Please find attached an advance copy of the rejoinder on behalf of the applicant to the SR filed by the respondent no.4, DPCC, in the matter titled 'The Citizens Foundation vs. Central Pollution Control Board (CPCB) & Others'. The matter is next listed before the Hon'ble National Green Tribunal tomorrow, i.e. on 17.12.2025.

Kindly acknowledge receipt of this email.

Sincerely,  
**Vikrant Chawla**  
Advocate  
Delhi High Court

Off : B-244, Greater Kailash-I, New Delhi - 110048.  
Phones: 011 - 4064 8883/4  
Mobile: +91- 9818384438  
Connect me on : [LinkedIn](#)

PS: Mr. Suraj Sharma +91-88001 85828 (Whatsapp/ Call)

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 **Final Rejoinder to SR filed by the R-4 DPCC.pdf**  
2680K

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**Mail Delivery Subsystem** <mailer-daemon@googlemail.com>  
To: vikrantchawlaadv@gmail.com

Tue, Dec 16, 2025 at 10:09 PM